

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3294
ANSWERED ON:13.08.2010
THALASSEMIA PATIENTS
De Dr. Ratna

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to declare the patients of Thalassemia as Physically handicapped to give them access to various facilities like concession in rail/ bus fare, etc. available to physically handicapped persons;

(b) if so, the details thereof; and

(c) the details of criteria followed for declaring a person as physically handicapped?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a): No.

(b): Does not arise.

(c): As per Section 2

(i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PWD) Act, 1995, 'disability' means -

(i) blindness

(ii) low vision

(iii) leprosy-cured

(iv) hearing impairment

(v) loco motor disability

(vi) mental retardation

(vii) mental illness

As per Section 2(t) of the Act, "person with disability" means a person suffering from not less than forty percent of any disability as certified by a medical authority.